

Allotment of land to Tara House Building Cooperative Society, Delhi

*307. SHRI S. C. SAMANTA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the progress made in the matter of allotment of land to the various House Building Cooperative Societies in Delhi and New Delhi ;

(b) the number of Societies still awaiting allotment and the prospects for such allotment in future ; and

(c) by what time a decision is likely to be taken in the case of one Tara Cooperative House Building Society, consisting of M.Ps. and non-M.Ps. ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) 141 Cooperative House Building Societies have so far been allotted undeveloped / development land in Delhi/New Delhi.

(b) Cases of 29 Cooperative Societies are being considered for allotment of land under Group Housing Scheme.

(c) Decision in principle has already been taken to allot them land on Group Housing basis in South Delhi. Further steps in this direction are being taken.

SHRI S. C. SAMANTA : Is it not a fact that Tara Cooperative House Building Society consists mostly of Members of Parliament and ex-Members ? Yet, no land was allotted to them for the past eight years and in the mean time many Members have become ex-members. What is the reason for this delay ?

SHRI I. K. GUJRAL : The case of Tara Cooperative Society has been an unfortunate one, in the sense that they were offered a piece of land on the other side of the Jamuna but, unfortunately, at that time that land was not acceptable. Now we have decided to give them land under the group housing scheme in South Delhi. I hope and I can only say that, provided cooperation comes from Tara Cooperative Society also—we should be able to finalise it very soon.

SHRI S. C. SAMANTA : The members of the Society were informed that they should apply to the Minister of Housing. If it is so, why were they asked, to do so ?

SHRI I. K. GUJRAL : I do not know who asked the members to apply to the Minister of Housing. If the Society had asked them to do so, I cannot be held responsible for that.

SHRIMATI MUKUL BANERJEE : What measures is the hon. Minister thinking of taking to recover those lands, which were promised in writing to some housing cooperatives but where the Jana Sangh administration, in order to catch votes for the Corporation elections, allowed the irregular colonisers to build hundreds of houses ?

SHRI I. K. GUJRAL : This is an unfortunate situation that some lands, which were under acquisition and for which even payments had been made, are now being trespassed upon and some unauthorised construction has come up. The DDA is now trying to get those lands reclaimed so that they could be given to the original owners.

SHRI SUBODH HANSDA : The Minister just now stated that land was going to be allotted to the Tara Cooperative Housing Society but that lands would be allotted only if the cooperation of the Tara Cooperative Society would be available. May I know whether the Tara Cooperative Housing Society is not cooperating with them for allotment of land ?

SHRI I. K. GUJRAL : I think, my hon. friend has overstressed my casual remark. We want to finalise it very soon. I hope, the Tara Cooperative Society will also be cooperative because at an earlier stage land could have been allotted if they had taken the land across the Jamuna. But, unfortunately, the insistence was on this side of the Jamuna. That is why now we have taken a decision in principle to give them land on this side of the Jamuna, that is, South Delhi, under the group housing scheme.

SHRI K. SURYANARAYANA : May I know whether the Tara Cooperative Society is allotting sites and plots to MPs, ex-MPs and other members, who are already having houses in Delhi and outside ; if so, what are the reasons ?

MR. SPEAKER: It is too detailed a question. They have not got any land yet and you are worried about the allotment?

SHRI I. K. GUJRAL: The rule is that every person, whether a member of a cooperative society, before he is allotted a plot of land, has to file an affidavit saying that he or his dependants or his wife do not own any plot or house in Delhi. Those who cannot qualify under this, that is, those who cannot file this affidavit, will not be given land.

Indo-Nepal Relations

+
*309. SHRI NIHAR LASKAR :
SHRI P. GANGADEB :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to the statement made by the Prime Minister of Nepal as reported in 'The Hindustan Times' of the 20th April, 1971, in which he is reported to have pledged better ties with India; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir.

(b) We have always stressed our friendship for Nepal and, therefore, welcome the Nepalese Prime Minister's statement.

SHRI NIHAR LASKAR : I would like to know from the hon. Minister whether the King of Nepal is visiting India very shortly and, if so, whether they will take this opportunity to discuss about our mutual interests and things which concern both countries and try to develop relations between these two countries.

SHRI SURENDRA PAL SINGH : His Majesty the King of Nepal is due to pay a two-day visit to New Delhi very shortly—I think, from the 10th June to the 12th June—and during his stay here the Prime Minister and the King are likely to discuss all matters of mutual interest and other outstanding issues

which are at present standing between the two countries.

Self-sufficiency in Chemical Fertilizers

*310. SHRI P. VENKATASUBBAIAH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether self-sufficiency has been reached in the production of chemical fertilizers in the country;

(b) if so, whether import of fertilizers will be stopped; and

(c) whether the cost of production of Chemical Fertilizers has been brought down in order to enable the farmers to bring down the production cost of food crops and other commercial crops?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : (a) No, Sir.

(b) Does not arise.

(c) Cost of production of fertilizers in public sector units and therefore the prices of fertilizers have not generally come down. The position is the same in the case of private sector units as far as is known.

SHRI P. VENKATASUBBAIAH : May I know whether the ratio of production both in the private sector and public sector has not gone up because of the fact that we are not able to utilise the rated capacity and, in that case, whether the Government will take proper steps to see that the projects under public sector are worked to full capacity so that we may be able to come up to the self-sufficiency level?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) : It is true that the public sector and private sector projects are not worked to full-rated capacity. As far as public sector projects are concerned, all possible efforts are being made to see that they work up to rated capacity. But in the case of certain fertiliser projects like Sindri which have become too old, even the rated capacity has to be revised in terms of the condition of existing machinery.